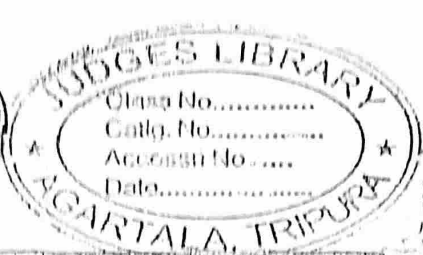
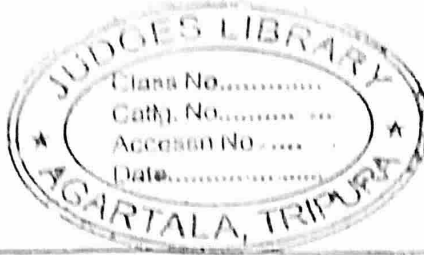


Court – Fees Act, 1870

(Act No. 7 of 1870)

(As Extended to the Union Territory of Tripura)

(Alongwith Amendment dt. 13.11.2020 and Notification dt. 12.08.2022)



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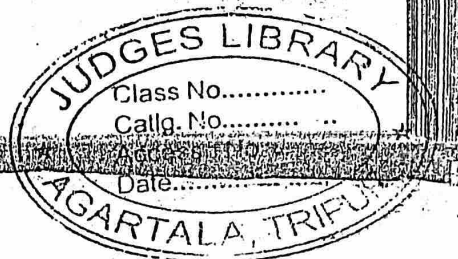
THE COURT-FEES ACT, 1870

(Act No. 7 of 1870)

(As extended to the Union Territory of Tripura)

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CHAPTER I

Preliminary

1. Short title. This Act may be called the Court Fees Act, 1870.

Extent of the Act. It extends to the whole of the Union Territory of Tripura.

Commencement of the Act. It shall come into force on the 15th day of July, 1963.

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23. Number of peons in Revenue Courts.
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1-A. Definitions. In this Act,—

(a) "Chief Commissioner" means the Chief Commissioner of the Union Territory of Tripura ;

(b) "Official Gazette" means the Tripura Gazette.

2. [Repealed.]

CHAPTER II

Fees in the Judicial Commissioner's Court

3. Levy of fees in Judicial Commissioner's Court. The fees payable for the time being to the clerks and officers of the Court of the Judicial Commissioner for Tripura or chargeable in that Court under No. 11 of the First, and Nos. 7, 12 and 20 of the Second Schedule to this Act annexed shall be collected in the manner hereinafter appearing.

4. Fees on documents filed etc., in Court of Judicial Commissioner in its extraordinary jurisdiction. No document of any of the kinds specified in the First and Second Schedule to this Act annexed, as chargeable with fee, shall be filed, exhibited or recorded in, or shall be received or furnished by, the Court of the Judicial Commissioner for Tripura in any case coming before such Court in the exercise of its extraordinary original civil jurisdiction ; or in the exercise of its extraordinary original criminal jurisdiction ;

** * * * *

or in the exercise of its jurisdiction as regards appeals from the Courts subject to its superintendence ;

As Court of reference and revision—or in the exercise of its jurisdiction as a Court of reference or revision ;

unless in respect of such document there be paid a fee of an amount not less than that indicated by either of the said Schedules as the proper fee for such document.

5. Procedure in case of difference as to necessity or amount of fee. When any difference arises between the officer whose duty is to see that any fee is paid under this Chapter and any suitor or attorney, as to the necessity of paying a fee or the amount thereof, the question shall, when the difference arises in the Court of the Judicial Commissioner for Tripura, be referred to the taxing-officer, whose decision thereon shall be final, except when the question is, in his opinion, one of general importance, in which case he shall refer it to the final decision of the Judicial Commissioner.

** * * * *

The Judicial Commissioner shall declare who shall be taxing-officer within the meaning of the first paragraph of this section.

CHAPTER III

Fees in other Courts and in Public Offices

6. Fees on documents filed, etc., in Mofussil Courts or in public offices. Except in the Court of the Judicial Commissioner for Tripura, no document of any of the kinds specified as chargeable in the First and Second Schedule to this Act annexed shall be filed, exhibited or recorded in any Court of

Justice, or shall be received or furnished by any public officer, unless in respect of such document there be paid a fee of an amount not less than that indicated by either of the said Schedule as the proper fee for such document.

7. Computation of fees payable in certain suits for money. The amount of fee payable under this Act in the suits next hereinafter mentioned shall be computed as follows :

- (i) In suits for money including suits for damages or compensation, or arrears of maintenance, or annuities, or of other sums payable periodically—according to the amount claimed ;
- (ii) *for maintenance and annuities.* In suits for maintenance and annuities or order sums payable periodically—according to the value of the subject-matter of the suit, and such value shall be deemed to be ten times the amount claimed to be payable for one year ;
- (iii) *for other moveable property having a market-value.* In suits for moveable property other than money, where the subject-matter has a market-value—according to such value at the date of presenting the plaint ;
- (iv) In suits—
 - (a) *for moveable property of no market-value*—for moveable property where the subject-matter has no market-value, is, for instance, in the case of documents relating to title,
 - (b) *to enforce a right to share in joint family property*—to enforce the right to share in any property on the ground that it is joint family property,
 - (c) *for a declaratory decree and consequential relief*—to obtain a declaratory decree or order, where consequential relief is prayed,
 - (d) *for an injunction*—to obtain an injunction,
 - (e) *for easements*—for a rights to some benefit (not herein otherwise provided for) to arise out of land, and
 - (f) *for accounts*—according to the amount at which the relief sought is valued in the plaint or memorandum of appeal.

In all such suits the plaintiff shall state the amount at which he values the relief sought ;

- (v) *for possession of land, houses and gardens.* In suits for the possession of land, houses and gardens—according to the value of the subject-matter ; and such value shall be deemed to be—where the subject-matter is land, and—
 - (a) where the land forms an entire estate, or a definite share of an estate, paying annual revenue to Government, or forms part of such an estate and is recorded in the Collector's register a separately assessed with such revenue, and such revenue is permanently settled—twenty times the revenue so payable :

(b) where the land forms an entire estate, or a definite share of an estate, paying annual revenue to Government, or forms part of such estate and is recorded as aforesaid,

and such revenue is settled, but not permanently—five times the revenue so payable ;

(c) where the land pays no such revenue, or has been partially exempted from such payment, or is charged with any fixed payment in lieu of such revenue,

and net profits have arisen from the land during the year next before the date of presenting the plaint—fifteen times such net profits ;

but where no such net profits have arisen therefrom—the amount at which the Court shall estimate the land with reference to the value of similar land in the neighbourhood ;

(d) where the land forms part of an estate paying revenue to Government, but is not a definite share of such estate and is not separately assessed as above-mentioned—the market-value of the land ;

Explanation. The word "estate", as used in this paragraph, means any land subject to the payment of revenue, for which the proprietor or a farmer or ryot shall have executed a separate engagement to Government, or which, in the absence of such engagement, shall have been separately assessed with revenue ;

(e) *for houses and gardens*—When the subject-matter is a house or garden—according to the market-value of the house or garden ;

(vi) *to enforce a right of pre-emption.* In suits to enforce a right of pre-emption according to the value (computed in accordance with paragraph (v) of this section) of the land, house or garden in respect of which the right is claimed ;

(vii) *for interest of assignee of land-revenue.* In suits for the interest of an assignee of land-revenue—fifteen times his net profits as such for the year next before the date of presenting the plaint ;

(viii) *to set aside an attachment.* In suits to set aside an attachment of land or of an interest in land or revenue—according to the amount for which the land or interest was attached ;

Provided that, where such amount exceeds the value of the land or interest, the amount of fee shall be computed as if the suit were for the possession of land or interest ;

(ix) *to redeem.* In suits against a mortgagee for the recovery of the property mortgaged,

to foreclose—and in suits by a mortgagee to foreclose the mortgage, or, where the mortgage is made by conditional sale, to have the sale declared absolute—

according to the principal money expressed to be secured by the instrument of mortgage ;

- (x) *for specific performance*. In suits for specific performance—
- (a) of a contract of sale according to the amount of the consideration ;
 - (b) of a contract of mortgage—according to the amount agreed to be secured ;
 - (c) of a contract of lease—according to the aggregate amount of the fine or premium (if any) and of the rent agreed to be paid during the first year of the term ;
 - (d) of an award—according to the amount or value of the property in dispute ;

(xi) *between landlord and tenant*. In the following suits between landlord and tenant :

- (a) for the delivery by a tenant of the counterpart of a lease,
- (b) to enhance the rent of a tenant having a right of occupancy,
- (c) for the delivery by a landlord of a lease,
- (cc) for the recovery of immovable property from a tenant, including a tenant holding over after the determination of a tenancy,
- (d) to contest a notice of ejectment,
- (e) to recover the occupancy of immovable property from which a tenant has been illegally ejected by the landlord, and
- (f) for abatement of rent—

according to the amount of the rent of the immovable property to which the suit refers, payable for the year next before the date of presenting the plaint.

7-A. Inquiry as to valuation of suits. If the Court is of opinion that the subject-matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation and may hold such inquiry as it thinks fit for such purpose.

7-B. Investigation to ascertain proper valuation. (1) For the purpose of any inquiry under S. 7-A, the Court may depute or issue a commission to, any suitable person to make such local or other investigation as may be necessary and to report thereon to the Court. Such report and any evidence recorded by such person shall be evidence in the inquiry.

(2) The Court may, from time to time, direct such party to the suit as it thinks fit to deposit such sum as the Court thinks reasonable as the costs of the inquiry, and if the costs are not deposited within such time as the Court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant, and in any other case, may recover the costs as a public demand.



S. 10]

7-C. Power of persons making inquiry under Ss. 7-A and 7-B. (1) The Court, when making an inquiry under S. 7-A and any person making an investigation under S. 7-B shall have respectively, for the purposes of such inquiry or investigation, the powers vested in a Court under the Code of Civil Procedure, 1908 (Act V of 1908) in respect of the following matters, namely :

- (a) enforcing the attendance of any person and examining him on oath and affirmation ;
- (b) compelling the production of documents or material objects ; and
- (c) issuing commissions for the examination of witnesses.

(2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be, a judicial proceeding within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

7-D. Costs of inquiry as to valuation and refund of excess fee. If in the result of an inquiry under S. 7-A the Court finds that the subject-matter of the suit has been under-valued, the Court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the Court finds that the subject-matter of the suit has not been under-valued, the Court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if any amount exceeding the proper amount of fee has been paid shall refund the excess amount so paid

8. Fee on memorandum of appeal against order relating to compensation. The amount of fee payable under the Act on a memorandum of appeal against an order relating to compensation under any Act for the time being in force for the acquisition of land for public purposes, shall be computed according to the difference between the amount awarded and the amount claimed by the appellant.

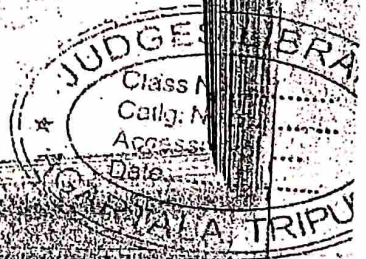
9. Power to ascertain nett profits or market-value. If the Court sees reason to think that the annual nett profits or the market-value of any such land, house or garden as is mentioned in S. 7, paragraphs 5 and 6, have or has been wrongly estimated, the Court may, for the purpose of computing the fee payable in any suit therein mentioned, issue a commission to any proper person directing him to make such local or other investigation as may be necessary, and to report thereon to the Court.

10. Procedure where net profits or market-value wrongly estimated. (i) If in the result of any such investigation the Court finds that the nett profits or market-value have or has been wrongly estimated, the Court, if the estimation has been excessive, may in its discretion, refund the excess paid as such fee ; but, if the estimation has been insufficient, the Court shall require the plaintiff to pay so much additional fee as would have been payable had the said market-value or nett profits been rightly estimated.

(ii) In such case—

- (a) the suit shall be stayed until the additional fee is paid and if the additional fee is not paid within such time as the court shall fix; the suit shall be dismissed ;

and whether the additional fee is or is not paid,—



(b) the court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the court may think reasonable, be paid by the party in fault to the Government, and the order so made shall have the force and effect of a decree passed by the court.

(iii) [*Repealed.*]

11. Procedure in suits for mesne profits or account when amount decreed exceeds amount claimed. In suits for mesne profits or for immovable property and mesne profits, or for an account, if the profits or amount decreed are or is in excess of the profits claimed or the amount at which the plaintiff valued the relief sought, the decree shall not be executed until the difference between the fee actually paid and the fee which would have been payable had the suit comprised the whole of the profits or amount so decreed shall have been paid to the proper officer.

Where the amount of mesne profits left is to be ascertained in the course of the execution of the decree, if the profits so ascertained exceed the profit claimed, the further execution of the decree shall be stayed until the difference between the fee actually paid and the fee which would have been payable had the suit comprised the whole of the profits so ascertained is paid. If the additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed.

12. Decision of questions as to valuation. (i) Every question relating to valuation for the purpose of determining the amount of any fee chargeable under this Chapter on a plaint or memorandum of appeal shall be decided by the Court in which such plaint or memorandum, as the case may be, is filed, and such decision shall be final as between the parties to the suit.

(ii) But whenever any such suit comes before a Court of appeal, reference or revision, if such Court considers that the said question has been wrongly decided, to the detriment of the revenue, it shall require the party by whom such fee has been paid to pay so much additional fee as would have been payable had the question been rightly decided, and the provisions of S. 10, paragraph (ii), shall apply.

13. Refund of fee paid on memorandum of appeal. If an appeal or plaint, which has been rejected by the lower Court on any of the grounds mentioned in the Code of Civil Procedure, 1908, is ordered to be received, or if a suit is remanded in appeal, under Order XLI, R. 23 of the First Schedule to that Code for a second decision by the lower Court, the Appellate Court shall grant to the appellant a certificate, authorizing him to receive back from the Collector the full amount of the fee paid on the memorandum of appeal :

Provided that if, in the case of a remand in appeal, the order of remand shall not cover the whole of the subject-matter of the suit, the certificate so granted shall not authorize the appellant to receive back more than so much fee as would have been originally payable on the part or parts of such subject-matter in respect whereof the suit has been remanded.

14. Refund of fee on application for review of judgment. Where an application for a review of judgment is presented on or after the ninetieth day from the date of the decree, the Court, unless the delay was caused by the applicant's laches, may, in its discretion, grant him a certificate authorising him to receive back from the Collector so much of the fee paid on the application as exceeds the fee which would have been payable had it been presented before such day.

15. Refund where Court reverses or modifies its former decision on ground of mistake. Where an application for a review of judgment is admitted, and where, on the hearing, the Court reverses or modifies its former decision on the ground of mistake in law or fact, the applicant shall be entitled to a certificate from the Court authorizing him to receive back from the Collector so much of the fee paid on the application as exceeds the fee payable on any other application to such Court under the Second Schedule to this Act No. 1, Cl. (b) or Cl. (d).

But nothing in the former part of this section shall entitle an applicant to such certificate where the renewal or modification is due, wholly or in part, to fresh evidence which might have been produced at the original hearing.

16. [Additional fee where respondent takes objection to un-appealed part of decree]. Rep. by the Code of Civil Procedure, 1908 (Act 5 of 1908), S. 156 and Schedule V.

17. Multifarious suits. Where a suit embraces two or more distinct subjects, the plaint or memorandum of appeal shall be chargeable with the aggregate amount of the fees to which the plaints or memoranda of appeal in suits embracing separately each of such subjects would be liable under this Act.

Nothing in the former part of this section shall be deemed to affect the power conferred by Order II, R. 6 of the First Schedule to the Code of Civil Procedure, 1908.

18. Written examination of complainants. When the first or only examination of a person who complains of the offence of wrongful confinement, or of wrongful restraint, or of any offence other than an offence for which police officers may arrest without a warrant, and who has not already presented a petition on which a fee has been levied under this Act, is reduced to writing under the provisions of the Code of Criminal Procedure, the complainant shall pay a fee of one rupee, unless the Court thinks fit to remit such payment.

19. Exemption of certain documents. Nothing contained in this Act shall render the following documents chargeable with any fee :

- (i) Power-of-attorney to institute or defend a suit when executed by a member of any of the Armed Forces of the Union not in civil employment.
- (ii) Written statements called for by the Court after the first hearing of a suit.

- (viii) Probate of a will and letters of administration, where the amount or value of the property in respect of which the probate or letters shall be granted does not exceed one thousand rupees.
* * * *
- (x) Application relating to a supply for irrigation of water belonging to Government.
- (xi) Application for leave to extend cultivation, or to relinquish land, when presented to an officer of land-revenue by a person holding under direct engagement with Government land of which the revenue is settled, but not permanently.
- (xii) Application for service of notice of relinquishment of land or of enhancement of rent.
- (xiii) Written authority to an agent to distrain.
- (xiv) First application (other than a petition containing a criminal charge or information) for the summons of a witness or other person to attend either to give evidence or to produce a document, or in respect of the production or filing of an exhibit not being an affidavit made for the immediate purpose of being produced in Court
- (xv) Bail-bonds in criminal cases, recognizances to prosecute or give evidence and recognizances for personal appearance or otherwise.
- (xvi) Petition, application, charge or information respecting any offence, when presented, made or laid to or before a public officer.
- (xvii) Petition by a prisoner, or other person in duress or under restraint of any Court or its officers.
- (xviii) Complaint of a public servant (as defined in the Indian Penal Code (45 of 1860), a municipal officer, or an officer or servant of a Railway Company.
- (xix) Application for permission to cut timber in Government forests, or otherwise relating to such forests.
- (xx) Application for the payment of money due by Government to the applicant.
- (xxi) Petition of appeal against any municipal tax.
- (xxii) Applications for compensation under any law for the time being in force relating to the acquisition of property for public purposes.
- * * * *

CHAPTER III-A

Probates, letters of administration and Certificates of Administration

19-A. Relief where too high a court-fee has been paid. Where any person on applying for the probate of a will or letters of administration has estimated the property of the deceased to be of greater value than the

same has afterwards proved to be, and has consequently paid too high a court-fee thereon, if within six months after the true value of the property has been ascertained, such person produces the probate or letters to the Chief Controlling Revenue Authority for the local area in which the probate or letters has or have been granted,

and delivers to such Authority a particular inventory and valuation of the property of the deceased, verified by affidavit or affirmation,

and if such Authority is satisfied that a greater fee was paid on the probate or letters than the law required,

the said Authority may—

- (a) cancel the stamp on the probate or letters, if such stamp has not been already cancelled ;
- (b) substitute another stamp for denoting the court-fee which should have been paid thereon ; and
- (c) make an allowance for the difference between them as in the case of spoiled stamps, or repay the same in money, at his discretion.

19-B. Relief where debts due from a deceased person have been paid out of his estate. Whenever it is proved to the satisfaction of such Authority that an executor or administrator has paid debts due from the deceased to such an amount as, being deducted out of the amount or value of the estate, reduces the same to a sum which, if it had been the whole gross amount or value of the estate, would have occasioned a less court-fee to be paid on the probate or letters of administration granted in respect of such estate than has been actually paid thereon under this Act,

such Authority may return the difference, provided the same be claimed within three years after the date of such probate or letters.

But when, by reason of any legal proceeding, the debts due from the deceased have not been ascertained and paid, or his effects have not been recovered and made available, and in consequence thereof the executor or administrator is prevented from claiming the return of such difference within the said term of three years, the said Authority may allow such further time for making the claim as may appear to be reasonable under the circumstances.

19-C. Relief in case of several grants. Whenever a grant of probate or letters of administration has been or is made in respect of the whole of the property belonging to an estate, and the full fee chargeable under this Act has been or is paid thereon, no fee shall be chargeable under the same Act when a like grant is made in respect of the whole or any part of the same property belonging to the same estate.

Whenever such a grant has been or is made in respect of any property forming part of an estate, the amount of fees then actually paid under this Act shall be deducted when a like grant is made in respect of property belonging to the same estate, identical with or including the property to which the former grant relates.

19-D. Probates declared valid as to trust-property though not covered by court-fee. The probate of the will, or the letters of administration of the effects, of any person deceased heretofore or hereafter granted shall be deemed valid and available by his executors or administrators for recovering, transferring or assigning any moveable or immovable property whercof or whereto the deceased was possessed or entitled, either wholly or partly as a trustee, notwithstanding the amount or value of such property is not included in the amount or value of the estate in respect of which a court-fee was paid on such probate or letters of administration.

19-E. Provision for case where too low a court-fee has been paid on probates, etc. Where any person on applying for probate or letters of administration has estimated the estate of the deceased to be of less value than the same has afterwards proved to be, and has in consequence paid too low a court-fee thereon, the Chief Controlling Revenue Authority for the local area in which the probate or letters has or have been granted may, on the value of the estate of the deceased being verified by affidavit or affirmation, cause the probate or letters of administration to be duly stamped on payment of the full court-fee which ought to have been originally paid thereon in respect of such value and of the further penalty, if the probate or letters is or are produced within one year from the date of the grant, of five times, or if it or they is or are produced after one year from such date, of twenty times, such proper court-fee, without any deduction of the court-fee originally paid on such probate or letters :

Provided that, if the application be made within six months after the ascertainment of the true value of the estate and the discovery that too low a court-fee was at first paid on the probate or letters, and if the said Authority is satisfied that such fee was paid in consequence of a mistake or of its not being known at the time that some particular part of the estate belonged to the deceased, and without any intention of fraud or to delay the payment of the proper court-fee, the said Authority may remit the said penalty, and cause the probate or letters to be duly stamped on payment only of the sum wanting to make up the fee which should have been at first paid thereon.

19-F. Administrator to give proper security before letters stamped under S. 19-E. In case of letters of administration on which too low a court-fee has been paid at first, the said authority shall not cause the same to be duly stamped in manner aforesaid until the administration have given such security to the Court by which the letters of administration have been granted as ought by law to have been given in the granting thereof in case the full value of the estate of the deceased had been then ascertained.

19-G. Executors, etc., not paying full court-fee on probates, etc., within six months after discovery of under-payment. Where too low a court-fee has been paid in any probate or letters of administration in consequence of any mistake, or of its not being known at the time that some particular part of the estate belonged to the deceased, if any executor or administrator acting under such probate or letters does not, within six months after the discovery of the mistake or of any effects not known at the time to have belonged to the deceased, apply to the said Authority and pay what is wanting to make up the court-fee which ought to have been paid at first on such probate or letters, he shall forfeit the sum of one thousand rupees and also a further sum at the rate of ten rupees per cent, on the amount of the sum wanting to make up the proper court-fee.

19-H. Notice of application for probate or letters of administration to be given to Revenue Authorities, and procedure thereon. (1) Where an application for probate or letters of administration is made to any Court other than the Court of the Judicial Commissioner for Tripura, the Court shall cause notice of the application to be given to the Collector.

(2) Where such an application as aforesaid is made to the Court of the Judicial Commissioner for Tripura, that Court shall cause notice of the application to be given to the Chief Controlling Revenue-authority.

(3) The Collector within the local limits of whose revenue-jurisdiction the property of the deceased or any part thereof is, may at any time inspect or cause to be inspected, and take or cause to be taken, copies of the record of any case in which application for probate or letters of administration has been made; and if, on such inspection or otherwise, he is of opinion that the petitioner has under-estimated the value of the property of the deceased, the Collector may, if he thinks fit, require the attendance of the petitioner (either in person or by agent) and take evidence and inquire into the matter in such manner as he may think fit, and, if he is still of opinion that the value of the property has been under-estimated, may require the petitioner to amend the valuation.

(4) If the petitioner does not amend the valuation to the satisfaction of the Collector, the Collector may move the Court before which the application for probate or letters of administration was made, to hold an inquiry into the true value of the property:

Provided that no such motion shall be made after the expiration of six months from the date of the exhibition of the inventory required by S. 317 of the Indian Succession Act, 1925.

(5) The Court, when so moved as aforesaid, shall hold, or cause to be held, an inquiry accordingly, and shall record a finding as to the true value, as near as may be, at which the property of the deceased should have been estimated. The Collector shall be deemed to be a party to the inquiry.

(6) For the purposes of any such inquiry, the Court or person authorized by the Court to hold the inquiry may examine the petitioner for probate or letters of administration on oath (whether in person or by commission), and may take such further evidence as may be produced to prove the true value of the property. The person authorized as aforesaid to hold the inquiry shall return to the Court the evidence taken by him and report the result of the inquiry, and such report and the evidence so taken shall be evidence in the proceeding and the Court may record a finding in accordance with the report, unless it is satisfied that it is erroneous.

(7) The finding of the Court recorded under sub-S. (5) shall be final, but shall not bar the entertainment and disposal by the Chief Controlling Revenue-authority of any application under S. 19-E.

(8) The Chief Commissioner may make rules for the guidance of Collector in the exercise of the power conferred by sub-S. (3).

19-I. Payment of court-fees in respect of probates and letters of administration. (1) No order entitling the petitioner to the grant of probate or letters of administration shall be made upon an application for such grant

until the petitioner has filed in the Court a valuation of the property in the form set forth in the Third Schedule, and the Court is satisfied that the fee mentioned in No. 11 of the First Schedule has been paid on such valuation.

(2) The grant of probate or letters of administration shall not be delayed by reason of any motion made by the Collector under S. 19-H, sub-S. (4).

19-J. Recovery of penalties etc. (1) Any excess fee found to be payable on an inquiry held under S. 19-H, sub-S. (6), and any penalty or forfeiture under S. 19-G may, on the certificate of the Chief Controlling Revenue-authority, be covered from the executor or administrator as if it were an arrear of land-revenue by any Collector.

(2) The Chief Controlling Revenue-authority may remit the whole or any part of any such penalty or forfeiture as aforesaid, or any part of any penalty under S. 19-B or of any court-fee under S. 19-B in excess of the full court-fee which ought to have been paid.

19-K. Sections 6 and 28 not to apply to probates or letters of administration. Nothing in S. 6 or S. 28 shall apply to probate or letters of administration.

CHAPTER IV

Process Fees

20. Rules as to costs of processes. The Court of the Judicial Commissioner for Tripura shall, as soon as may be, make rules as to the following matters :

- (i) the fees chargeable for serving and executing processes issued by such Court in its appellate jurisdiction, and by the other Civil and Revenue Courts established within the local limits of such jurisdiction ;
- (ii) the fees chargeable for serving and executing processes issued by the Criminal Courts established within such limits in the case of offences other than offences for which police officers may arrest without a warrant ; and
- (iii) the remuneration of the peons and all other persons employed by leave of a Court in the service or execution of processes.

The Court of the Judicial Commissioner for Tripura may, from time to time, alter and add to the rules so made.

Confirmation and publication of rules. All such rules, alterations and additions shall, after being confirmed by the Chief Commissioner, be published in the official Gazette, and shall thereupon have the force of law.

Until such rules shall be so made and published, the fees now leviable for serving and executing processes shall continue to be levied, and shall be deemed to be fees leviable under this Act.

21. Tables of process fees. A table in the English and Vernacular languages, showing the fees chargeable for such service and execution, shall be exposed to view in a conspicuous part of each Court.

22. Number of peons in District and subordinate Courts. Subject to rules to be made by the Court of the Judicial Commissioner for Tripura and approved by the Chief Commissioner, every District Judge and every Magistrate of a District shall fix, and may from time to time alter, the number of peons necessary to be employed for the service and execution of processes issued out of the Court and each of the Courts subordinate thereto.

Number of peons in Mofussil Small Cause Courts—and for the purposes of this section, every Court of Small Causes established under S. 5 of the Provincial Small Cause Courts Act, 1887 shall be deemed to be subordinate to the Court of the District Judge.

23. Number of peons in Revenue Courts. Subject to rules to be framed by the Chief Controlling Revenue Authority and approved by the Chief Commissioner, every officer performing the functions of a Collector of a District shall fix, and may from time to time alter, the number of peons necessary to be employed for the service and execution of processes issued out of his Court or the Courts subordinate to him.

24. [Repealed]

CHAPTER V

Of the Mode of Levying Fees

25. Collection of fees by stamps. All fees referred to in S. 3 or chargeable under this Act shall be collected by stamps.

26. Stamps to be impressed or adhesive. The stamps used to denote any fees chargeable under this Act shall be impressed, or adhesive, or partly impressed and partly adhesive, as the Central Government may, by notification in the official Gazette, from time to time, direct.

27. Rules for supply, number, renewal and keeping accounts of stamps. The Central Government may, from time to time, make rules for regulating—

- (a) the supply of stamps to be used under this Act ;
- (b) the number of stamps to be used for denoting any fee chargeable under this Act ;
- (c) the renewal of damaged or spoiled stamps ; and
- (d) the keeping of accounts of all stamps used under this Act :

Provided that, in the case of stamps used under S. 3 in the Court of the Judicial Commissioner for Tripura, such rules shall be made with the concurrence of the Judicial Commissioner.

All such rules shall be published in the official Gazette, and shall thereupon have the force of law.

28. Stamping documents inadvertently received. No document which ought to bear a stamp under this Act shall be of any validity, unless and until it is properly stamped.

But if any such document is through mistake or inadvertence received, filed, or used in any Court or office without being properly stamped, the presiding Judge or the head of the office, as the case may be, or, in the case of the Court of the Judicial Commissioner for Tripura, the Judicial Commissioner, may, if he thinks fit, order that such document be stamped as he may direct; and on such document being stamped accordingly, the same and every proceeding relative thereto shall be as valid as if it had been properly stamped in the first instance.

29. **Amended document.** Where any such document is amended in order merely to correct a mistake and to make it conform to the original intention of the parties, it shall not be necessary to impose a fresh stamp.

30. **Cancellation of stamp.** No documents requiring a stamp under this Act shall be filed or acted upon in any proceeding in any Court or office until the stamp has been cancelled.

Such officer as the Court or the head of the office may from time to time appoint shall, on receiving any such document, forthwith effect such cancellation by punching on the figure-head so as to leave the amount designated on the stamp untouched, and the part removed by punching shall be burnt or otherwise destroyed.

CHAPTER VI

Miscellaneous

31. [*Repealed.*]

32. [*Repealed.*]

33. **Admission in criminal cases of documents for which proper fee has not been paid.** Whenever the filing or exhibition in a Criminal Court of a document in respect of which the proper fee has not been paid is, in the opinion of the presiding Judge, necessary to prevent a failure of justice, nothing contained in S. 4 or S. 6 shall be deemed to prohibit such filing or exhibition.

34. **Sale of stamps.** (1) The Central Government may from time to time make rules for regulating the sale of stamps to be used under this Act, the persons by whom alone such sale is to be conducted, and the duties and remuneration of such persons.

(2) All such rules shall be published in the official Gazette, and shall thereupon have the force of law.

(3) Any person appointed to sell stamps who disobeys any rule made under this section, and any person not so appointed who sells or offers for sale any stamp, shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

35. **Power to reduce or remit fees.** The Central Government may, from time to time by notification in the official Gazette, reduce or remit, in the whole or in any part of the Union territory of Tripura all or any of the fees mentioned in the First and Second Schedules to this Act annexed, and may in like manner cancel or vary such order.

36. Saving of fees to certain officers of Court of Judicial Commissioner. Nothing in Chapters II and V of this Act applies to the fees which any officer of the Court of the Judicial Commissioner for Tripura is allowed to receive in addition to a fixed salary.

SCHEDULE I

(See Rule 4)

Ad valorem fees

Number (1)	(2)	Proper fee (3)
1. P l a i n t, written statement pleading a set-off or counter-claim or memorandum of appeal (not otherwise provided for in this Act) or of cross-objection presented to any Civil or Revenue Court except those mentioned in S. 3	When the amount or value of the subject-matter in dispute does not exceed one hundred rupees, for every five rupees or part thereof, of such amount or value	Fifty naye paise
	and	
	When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof in excess of one hundred rupees, up to one hundred and fifty rupees	O n e rupee and seventy - five naye paise
	and	
	When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof up to one thousand rupees	O n e rupee and twenty naye paise
	and	
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees up to seven thousand five hundred rupees	Seven rupees and fifty naye paise
	and	
	When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees	Fifteen rupees
	and	

Number		Proper Fee
(1)	(2)	(3)
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees	Twenty-two rupees and fifty naye paise
	and	
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees up to fifty thousand rupees	Thirty-rupees
	and	
	When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees	Thirty-seven rupees and fifty naye paise
	Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed ten thousand rupees.	
2. Plaint in a suit for possession under the Specific Relief Act, 1877, S. 9		A fee of one-half of the amount prescribed in the foregoing scale.
* * *		
4. Application for review of a judgment, if presented on or after the ninetieth day from the date of the decree		The fee leviable on the plaint or memorandum of appeal.
5. Application for review of a judgment if presented before the ninetieth day from the date of the decree		One-half of the fee leviable on the plaint or memorandum of appeal.

Number (1)	(2)	Proper fee (3)
6. Copy or translation of a judgment or order not being, or having the force of a decree	When such judgment or order is passed by any Civil Court other than the Court of Judicial Commissioner for Tripura or by the Presiding officer of any Revenue Court or office, or by any other Judicial or Executive Authority— (a) if the amount or value of the subject-matter is fifty or less than fifty rupees (b) if such amount or value exceeds fifty rupees	One rupee. Two rupees.
7. Copy of a decree or order having the force of a decree	When such decree or order is made by any Civil Court other than the Court of the Judicial Commissioner for Tripura, or by any Revenue Court— (a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees (b) if such amount or value exceeds fifty rupees	Four rupees. Two rupees. Three rupees.
8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 (Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn	When such decree or order is made by the Court of the Judicial Commissioner for Tripura (a) when the stamp-duty chargeable on the original does not exceed one rupee (b) in any other case	Seven rupee and fifty naye paise. The amount of the duty chargeable on the original. One rupee.
9. Copy of any revenue or judicial proceeding or order	For every three hundred and sixty words or fraction of three hundred and sixty words	One rupee.

Number	Proper fee
(1)	(3)
<p>not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Chief Officer charged with the executive administration of Division</p> <p style="text-align: center;">* * *</p>	
<p>11. Probate of a will or letters of administration with or without will annexed</p>	<p>When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds a lakh of rupees, on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds two lakhs and fifty</p> <p>Two per centum.</p> <p>Three per centum.</p> <p>Four per centum.</p> <p>Five per centum</p> <p>Five-and-a-half per centum.</p>

Number	Proper fee
(1)	(3)

thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees

Six per centum.

and

when such amount or value exceeds four lakhs of rupees, on the portion of such amount or value which is in excess of four lakhs of rupees up to five lakhs of rupees

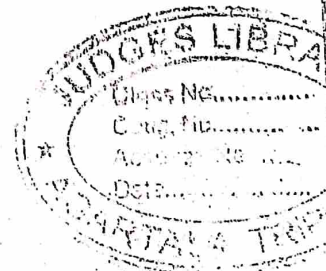
Six-and-a-half per centum

and

when such amount or value exceeds five lakhs of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees

Seven per centum:

Provided that when, after the grant of a certificate under the Indian Succession Act, 1925 or under the Regulation of the Bombay Code, No. VIII of 1827, in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the latter grant shall be reduced by the amount of the fee paid in respect of the former grant.



Number (i)	(2)	Proper fee (3)
12. Certificate under the Indian Succession Act, 1925	When the amount or value of any debt or security specified in the Certificate under S. 374 of the Act exceeds one thousand rupees	<p>Two per centum on the first ten thousand rupees.</p> <p>Three per centum on the next forty thousand rupees.</p> <p>Four per centum on the next fifty thousand rupees.</p> <p>Five per centum on the next one lakh and fifty thousand rupees.</p> <p>Five-and-a-half per centum on the next fifty thousand rupees.</p> <p>Six per centum on the next one lakh of rupees.</p> <p>Six-and-a-half per centum on the next one lakh of rupees ;</p> <p style="text-align: center;">and</p> <p>Seven per centum on the remainder of such amount or value.</p>
	and	
	When the aggregate amount or value of any debt or securities specified in the certificate and of any debts or securities to which the certificate has been extended under S. 376 of the Act exceeds one thousand rupees	<p>In respect of such portion of the aggregate amount or value as consists of the amount or value of debts or securities so specified, the fee hereinbefore provided in that behalf in this article,</p> <p style="text-align: center;">and</p> <p>Three per centum on such portion of the first ten thousand rupees</p> <p>Four and a half per centum on such portion of the next forty thousand rupees.</p> <p>Six per centum on such portion of the next fifty thousand rupees.</p> <p>Seven and a half per centum on such portion of</p>

Number (1)	(2)	Proper fee (3)
		the next one lakh and fifty thousand rupees.
		Eight and a quarter per centum on such portion of the next fifty thousand rupees:
		Nine per centum on such portion of the next one lakh of rupees.
		Nine and three quarters per centum on such portion of the next one lakh of rupees:
		and
		Ten and a half per centum on such portion of the remainder of such aggregate amount or value as consists of the amount or value of debts or securities to which the certificate has been extended.
		<i>Note.</i> (1) The amount of debt is its amount including interest on the day on which the inclusion of the debts in the certificate is applied for so far as such amount can be ascertained.
		(2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act and where such a power has been so conferred whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the security, or for both purposes, the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for so far as such value can be ascertained.

Table of rates of ad valorem fees leviable on the institution of suits
 [See Section 4 of the Assam Court-fees (Amendment) Act, 1958]

When the amount or value of the subject-matter exceeds (1)	But does not exceed (2)	Proper fee (3)
Rs.	Rs.	Rs. n.P.
...	5	0.50
5	10	1.00
10	15	1.50
15	20	2.00
20	25	2.50
25	30	3.00
30	35	3.50
35	40	4.00
40	45	4.50
45	50	5.00
50	55	5.50
55	60	6.00
60	65	6.50
65	70	7.00
70	75	7.50
75	80	8.00
80	85	8.50
85	90	9.00
90	95	9.50
95	100	10.00
100	110	11.75
110	120	13.50
120	130	15.25
130	140	17.00
140	150	18.75
150	160	19.95
160	170	21.15
170	180	22.35
180	190	23.55
190	200	24.75
200	210	25.95
210	220	27.15
220	230	28.35
230	240	29.55

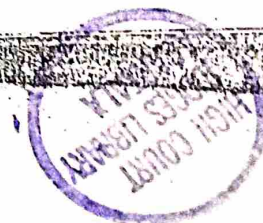
When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
240	250	30·75
250	260	31·95
260	270	33·15
270	280	34·35
280	290	35·55
290	300	36·75
300	310	37·95
310	320	39·15
320	330	40·35
330	340	41·55
340	350	42·75
350	360	43·95
360	370	45·15
370	380	46·35
380	390	47·55
390	400	48·75
400	410	49·95
410	420	51·15
420	430	52·35
430	440	53·55
440	450	54·75
450	460	55·95
460	470	57·15
470	480	58·35
480	490	59·55
490	500	60·75
500	510	61·95
510	520	63·15
520	530	64·35
530	540	65·55
540	550	66·75
550	560	67·95
560	570	69·15
570	580	70·35
580	590	71·65
590	600	72·75
600	610	73·95

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
610	620	75.15
620	630	76.35
630	640	77.55
640	650	78.75
650	660	79.95
660	670	81.15
670	680	82.35
680	690	83.55
690	700	84.75
700	710	85.95
710	720	87.15
720	730	88.35
730	740	89.55
740	750	90.75
750	760	91.95
760	770	93.15
770	780	94.35
780	790	95.55
790	800	96.75
800	810	97.95
810	820	99.15
820	830	100.35
830	840	101.55
840	850	102.75
850	860	103.95
860	870	105.15
870	880	106.35
880	890	107.55
890	900	108.75
900	910	109.95
910	920	111.15
920	930	112.35
930	940	113.55
940	950	114.75
950	960	115.95
960	970	117.15

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
970	980	118·35
980	990	119·55
990	1,000	120·75
1,000	1,100	128·25
1,100	1,200	135·75
1,200	1,300	143·25
1,300	1,400	150·75
1,400	1,500	158·25
1,500	1,600	165·75
1,600	1,700	173·25
1,700	1,800	180·75
1,800	1,900	188·25
1,900	2,000	195·75
2,000	2,100	203·25
2,100	2,200	210·75
2,200	2,300	218·25
2,300	2,400	225·75
2,400	2,500	233·25
2,500	2,600	240·75
2,600	2,700	248·25
2,700	2,800	255·75
2,800	2,900	263·25
2,900	3,000	270·75
3,000	3,100	278·25
3,100	3,200	285·75
3,200	3,300	293·25
3,300	3,400	300·75
3,400	3,500	308·25
3,500	3,600	315·75
3,600	3,700	323·25
3,700	3,800	330·75
3,800	3,900	338·25
3,900	4,000	345·75

When the amount or value of the subject-matter exceeds (1)	But does not exceed (2)	Proper fee (3)
Rs.	Rs.	Rs. n.P.
	4,100	353.25
4,000	4,200	360.75
4,100	4,300	368.25
4,200	4,400	375.75
4,300	4,500	383.25
4,400	4,600	390.75
4,500	4,700	398.25
4,600	4,800	405.75
4,700	4,900	413.25
4,800	5,000	420.75
4,900	5,100	428.25
5,000	5,200	435.75
5,100	5,300	443.25
5,200	5,400	450.75
5,300	5,500	458.25
5,400	5,600	465.75
5,500	5,700	473.25
5,600	5,800	480.75
5,700	5,900	488.25
5,800	6,000	495.75
5,900	6,100	503.25
6,000	6,200	510.75
6,100	6,300	518.25
6,200	6,400	525.75
6,300	6,500	533.25
6,400	6,600	540.75
6,500	6,700	548.25
6,600	6,800	555.75
6,700	6,900	563.25
6,800	7,000	570.75
6,900		

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
7,000	7,100	578·25
7,100	7,200	585·75
7,200	7,300	593·25
7,300	7,400	600·75
7,400	7,500	608·25
7,500	7,750	623·25
7,750	8,000	638·25
8,000	8,250	653·53
8,250	8,500	668·25
8,500	8,750	683·25
8,750	9,000	698·25
9,000	9,250	713·25
9,250	9,500	728·25
9,500	9,750	743·25
9,750	10,000	758·25
10,000	10,500	780·75
10,500	11,000	803·25
11,000	11,500	825·75
11,500	12,000	848·25
12,000	12,500	870·75
12,500	13,000	893·25
13,000	13,500	915·75
13,500	14,000	938·25
14,000	14,500	960·75
14,500	15,000	983·25
15,000	15,500	1,005·75
15,500	16,000	1,028·25
16,000	16,500	1,050·75
16,500	17,000	1,073·25
17,000	17,500	1,095·75
17,500	18,000	1,118·25
18,000	18,500	1,140·75
18,500	19,000	1,163·25



When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
	19,500	1,185.75
19,000	20,000	1,208.25
19,500	21,000	1,238.25
20,000	22,000	1,268.25
21,000	23,000	1,298.25
22,000	24,000	1,328.25
23,000	25,000	1,358.25
24,000	26,000	1,388.25
25,000	27,000	1,418.25
26,000	28,000	1,448.25
27,000	29,000	1,478.25
28,000	30,000	1,508.25
29,000	31,000	1,538.25
30,000	32,000	1,568.25
31,000	33,000	1,598.25
32,000	34,000	1,628.25
33,000	35,000	1,658.25
34,000	36,000	1,688.25
35,000	37,000	1,718.25
36,000	38,000	1,748.25
37,000	39,000	1,778.25
38,000	40,000	1,808.25
39,000	41,000	1,838.25
40,000	42,000	1,868.25
41,000	43,000	1,898.25
42,000	44,000	1,928.25
43,000	45,000	1,958.25
44,000	46,000	1,988.25
45,000	47,000	2,018.25
46,000	48,000	2,048.25
47,000	49,000	2,078.75
48,000	50,000	2,108.25
49,000	55,000	2,145.75
50,000	60,000	2,183.25
55,000	65,000	2,220.75
60,000	70,000	2,258.25
65,000	75,000	2,295.75
70,000		

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n.P.
75,000	80,000	2,333·25
80,000	85,000	2,370·75
85,000	90,000	2,408·25
90,000	95,000	2,445·75
95,000	1,00,000	2,483·25
1,00,000	1,05,000	2,520·75
1,05,000	1,10,000	2,558·25
1,10,000	1,15,000	2,595·75
1,15,000	1,20,000	2,633·25
1,20,000	1,25,000	2,670·75
1,25,000	1,30,000	2,708·25
1,30,000	1,35,000	2,745·75
1,35,000	1,40,000	2,783·25
1,40,000	1,45,000	2,820·75
1,45,000	1,50,000	2,858·25
1,50,000	1,55,000	2,895·75
1,55,000	1,60,000	2,933·25
1,60,000	1,65,000	2,970·75
1,65,000	1,70,000	3,008·25
1,70,000	1,75,000	3,045·75
1,75,000	1,80,000	3,083·25
1,80,000	1,85,000	3,120·75
1,85,000	1,90,000	3,158·25
1,90,000	1,95,000	3,195·75
1,95,000	2,00,000	3,233·25
2,00,000	2,05,000	3,270·75

and the fee increases at the rate of thirty-seven rupees fifty naye paise for every five thousand rupees or part thereof, up to a maximum fee of ten thousand rupees, for example—

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. n P.
	3,00,000	3,983.25
	4,00,000	4,733.25
	5,00,000	5,483.25
	6,00,000	6,233.25
	7,00,000	6,983.25
	8,00,000	7,733.25
	9,00,000	8,483.25
	10,00,000	9,233.25
	11,00,000	9,983.25
	11,05,000	10,020.75

SCHEDULE II

Fixed Fees

Number		Proper Fee
(1)	(2)	(3)
1.	Application or petition (a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings ; or when presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement ; or when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small	Fifty n a y e paise

Number	(2)	Proper Fee
(1)		(4)
1. Application or petition— <i>contd.</i>	<p>Causes established under S. 5 of the Provincial Small Cause Courts Act, 1887 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees ; or</p> <p>when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or office, or of any other document on record in such Court or Office</p> <p>(b) When presented to a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose</p> <p>(c) When containing a complaint or charge of any offence other than an offence for which police-officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court ; or</p> <p>when presented to a Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act, or to deposit in Court as revenue or rent ; or</p> <p>for determination by a Court of the amount of compensation to be paid by a landlord to his tenant ; or</p> <p>when presented to a Collector or other officer making a settlement</p>	<p>Seven rupees and fifty naye paise</p> <p>In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application</p>

Number		Proper Fee
(1)	(2)	(3)

of land revenue, or to the Chief Commissioner relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement; or

or petition relates exclusively to such engagement —one rupee and fifty naye paise and in other case one rupee.

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement

- (d) When presented to the Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act Three rupees
- (e) When presented to the Court of the Judicial Commissioner for Tripura Six rupees
- (f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities Seven rupees and fifty naye paise
- (g) When presented to an Appropriate Revenue Authority for demarcation of land—
- (i) when the area of such land does not exceed three hectares Two rupees.
- (ii) for each subsequent area of three hectares or part thereof One rupee,

Number (1)	(2)	Proper Fee (3)
1-A. Application to any Civil Court that records may be called for from another Court	When the Court grants the application and is of opinion that the transmission of such record involves the use of the post	One rupee and fifty naye paise in addition to any fee levied on the application under Cl. (a), Cl. (c) or Cl. (e) of Art. 1 of this Schedule.
2. Application for leave to sue as a pauper	...	One rupee.
3. Application for leave to appeal as a pauper	(a) When presented to a District Court	Two rupees.
	(b) When presented to a Commissioner or the Court of the Judicial Commissioner for Tripura	Three rupees.
4.		
5. Complaint or memorandum of appeal in a suit to establish or disprove a right of occupancy		
6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898 (Act V of 1898) or the Code of Civil Procedure, 1908 (Act V of 1908) and not otherwise provided for by this Act	...	One rupee.
7. Undertaking under S. 49 of the Indian Divorce Act 1869 (Act IV of 1869)		



Number	(2)	Proper fee
(1)		(3)
8.	
9.	
10. Mukhtarnama or Vakalatnama	When presented for the conduct of any one case—	
	(a) to any Civil or Criminal Court other than the Court of the Judi- cial Commissioner for Tripura or to any Revenue Court, or to any Collector or Magistrate, or other executive officer except such as are mentioned in Cls. (b) and (c) of this number	One rupee.
	(b) to a Commissioner of Revenue, Circuit or Customs officer or to any officer charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority	Two rupees and fifty naye paise.
	(c) to the Court of the Judicial Commissioner of Tripura, Chief Commissioner, or other Chief Controlling Revenue or Executive Authority, or an appellate auth- ority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate auth- ority prescribed under the Assam Sales Tax Act, 1947 (Assam Act XVII of 1947) as in force in the Union territory of Tripura	Five rupees.
11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is pre- sented—	(a) to any Civil Court other than the Court of the Judicial Commis- sioner of Tripura, or to any Revenue Court or Executive Officer other than the Court of the Judicial Com- missioner of Tripura or Chief Con- trolling Revenue or Executive Authority except an authority speci- fied in Cl. (b) ;	Three rupees.
	(b) to an Excise Appellate Authority under R. 5 of the Tripura Excise Rules, 1963	Fifteen rupees.
	(c) to the Court of the Judicial Com- missioner of Tripura or Chief Com- missioner or other Chief Control- ling Executive or Revenue Authority except an authority specified in Cl. (d)	Ten rupees.

Number	(2)	Proper Fee
(1)		(3)
	(d) to an Excise Appellate Authority under R. 6 of the Tripura Excise Rules, 1963	Fifty rupees.
	(e) to the Court of the Judicial Commissioner for Tripura in miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) ; and	Fifteen rupees.
	(f) to the Court of the Judicial Commissioner for Tripura in appeal and revision matters arising out of settlement of fisheries—	
	(i) when the bid money is below ten thousand rupees	Fifteen rupees.
	(ii) when the bid money is above ten thousand rupees but below twenty thousand rupees	Twenty-five rupees.
	(iii) when the bid money is above twenty thousand rupees	Thirty rupees.
12. Caveat		Ten rupees.
13.		
14.		
15.		
16.		
17. Plaint or memorandum of appeal in each of the following suits :		
(i) to alter or set aside a summary decision or order of any of the Civil Court not established by Letters Patent or of any Revenue Court ;		Fifteen rupees.
(ii) to alter or cancel any entry in a register of the names of proprietors of revenue-paying estates		

Number (1)	(2)	Proper fee (3)
(iii) to obtain a declaratory decree where no consequential relief is prayed	...	Twenty rupees
(iv) to set aside an award	...	Fifteen rupees.
(v) to set aside an adoption	...	Twenty rupees.
(vi) every other suit where it is not possible to estimate at a money-value the subject-matter in dispute, and which is not otherwise provided for by this Act	...	Fifteen rupees.
18. Application under S. 14 or S. 20 of the Indian Arbitration Act, 1940 (Act X of 1940), for a direction for filing an award or for an order for filing an agreement	When presented to a Munsif's Court	Fifteen rupees.
	When presented to any other Court	Fifty rupees.
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (Act V of 1908)		Fifteen rupees.
20. Every petition under the Indian Divorce Act, 1869 (Act IV of 1869) except petitions under S. 44 of the same Act, and every memorandum of appeal under S. 55 of the same Act		Twenty rupees.
21.		

SCHEDULE III

[See Section 19-1]

Form of valuation (to be used with such modifications, if any, as may be necessary)

In the Court of.....

Re : Procedure of the Will of....., (or administration of the property and credits of.....), deceased.

I.....solemnly affirm/make oath and say that I am the executor (or one of the executors or one of the next-of-kin) of....., deceased, and that I have truly set forth in Annexure A to this affidavit all the property and credits of which the above named deceased died, possessed or was entitled to at the time of his death, and which have come, or are likely to come, to my hands.

2. I further say that I have also truly set forth in Annexure B all the items I am by law allowed to deduct.

3. I further say that the said assets, exclusive only of such last-mentioned items, but inclusive of all rents, interest, dividends and increased values since the date of the death of the said deceased, are under the value of.....

ANNEXURE A

Valuation of the movable and immovable property of.....deceased.....

Rs. P.

Cash in the house and at the banks, household goods, wearing-apparel, books, plate, jewels, etc.

(State estimated value according to best of Executor's or Administrator's belief).

Property in Government securities transferable at the Public Debt Office

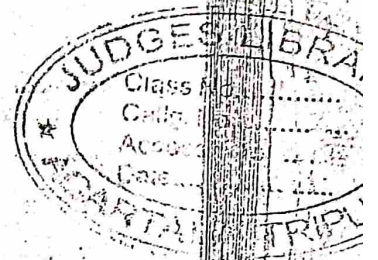
(State description and value at the price of the day ; also the interest separately, calculating it to the time of making the application.)

Immovable property, consisting of.....

(State description, giving, in the case of houses, the assessed value, if any, and the number of years' assessment the market-value is estimated at, and in the case of land, the area, the market-value and all rents that have accrued).....

Leasehold property.....

(If the deceased held any leases for years determinable, state the number of years' purchase the profit rents are estimated to be worth and the value of such,



inserting separately arrears due at the date of death and all rents received or due since that date to the time of making the application.)

Rs. P.

Property in public companies.....

(State the particulars and the value calculated at the price of the day ; also the interest separately, calculating it to the time of making the application.)

Policy of insurance upon life, money out on mortgage and other securities, such as books, mortgages, bills, notes and other securities for money.....

(State the amount of the whole ; also the interest separately, calculating it to the time of making the application.)

Book debts.....

(Other than bad.)

Stock in trade.....

(State the estimated value, if any.)

Other property not comprised under the foregoing heads

(State the estimated value, if any.)

Total

Deduct amount shown in Annexure B not subject to duty

Net Total

ANNEXURE B Schedule of debts, etc.

Rs. P.

Amount of debts due and owing from the deceased payable by law out of the estate.....

Amount of funeral expenses.....

Amount of mortgage incumbrances.....

Property held in trust not beneficially or with general power to confer a beneficial interest.....

Other property not subject to duty.....

Total

THE COURT FEES (TRIPURA AMENDMENT) ACT , 2020

AN

ACT

further to amend the Court Fees Act, 1870 (Central Act No. 7 of 1870), in its application to the State of Tripura.

WHEREAS, the Court Fees Act, 1870 (here-in-after referred to as the Principal Act). as was in force in the State of Assam, was adapted in the State of Tripura, with effect from 21st January, 1972, by North-Eastern Areas (Reorganisation) (Tripura) Adaptation of Laws Order, 1973 Vide No.F.3(4)-Law/Leg/72 Dated 27th October, 1973;

AND WHEREAS, pursuant to the suggestion of the Supreme Court e-Committee, the High Court of Tripura has requested for amendment of the Principal Act, with a view to facilitate online payment of Court fees, penalties, fines etc.;

AND WHEREAS, it is felt expedient to amend the Court-fees Act, 1870, in its application to the State of Tripura, for providing convenience of paying court fees without hassles involved in obtaining physical judicial stamps and other matters connected therein and incidental thereto;

BE it enacted by the Tripura Legislative Assembly in the Seventy First Year of the Republic of India as follows:-

1. Short title and commencement:

- (1) This may be called the "The Court Fees (Tripura Amendment) ACT, 2020";
- (2) It shall come into force on the date of its publication in the Tripura Gazette.

2. Amendment of Section 13:

In section 13 of the principal Act, the expression "the Appellate Court shall grant to the appellant a certificate, authorizing him to receive back from the Collector the full amount of fee paid on the memorandum of appeal", shall be substituted with the expression "**the Appellate Court shall grant to the appellant a certificate, authorizing him to receive back from the Collector or by way of electronic transfer in such manner as may be prescribed, the full amount of fee paid on the memorandum of appeal**".

3. **Amendment of Section 14:**

In Section 14 of the principal Act, the expression "grant him a certificate authorizing him to receive back from the Collector so much of the fee paid on the application as exceeds the fee which would have been payable had it been presented before such day", shall be substituted with the expression **"grant him a certificate authorizing him to receive back from the Collector or by way of electronic transfer in such manner as may be prescribed, so much of the fee paid on the application as exceeds the fee which would have been payable had it been presented before such day."**

4. **Amendment of Section 15:**

In section 15 of the principal Act, the expression "the applicant shall be entitled to a certificate from the court authorizing him to receive back from the Collector so much of the fee paid on the application as exceeds the fee payable on any other application to such Court under the second schedule to this Act", shall be substituted with the expression **"the applicant shall be entitled to a certificate from the court authorizing him to receive back from the Collector or by way of electronic transfer in such manner as may be prescribed, so much of the fee paid on the application as exceeds the fee payable on any other application to such court under the second schedule to this Act."**

5. **Amendment of Section 16:**

In Section 16 of the principal Act, the expression "the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector, the full amount of the fee paid in respect of such plaint", shall be substituted with the expression **"the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector or by way electronic transfer in such manner as may be prescribed, the full amount of the fee paid in respect of such plaint."**

6. **Amendment of Section 25:**

In Section 25 of the principal Act, the expression "stamps", shall be substituted with the expression **"stamps or electronic transfer of payment to State Government in such manner as may be prescribed."**

7. **Amendment of Section 27:**

Clause (a) of Section 27 of the principal Act, shall be substituted with the following-

"(a) the manner of supply of stamps or electronic transfer of payment of court-fee and refund thereof;"

8. Amendment of Section 30:

In Section 30 of the principal Act, after the existing text, the following proviso shall be added-

“Provided that, where court-fee is paid by electronic transfer of payment, the officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry is locked”.

9. Repeal and Savings:-

(1) The Court Fees(Tripura Amendment) Ordinance, 2020 (The Tripura Ordinance No.8 of 2020) as was promulgated by the Governor of Tripura on 24th July, 2020 and was published in the Tripura Gazette on 03rd August, 2020, is hereby repealed;

(2) Notwithstanding such repeal, any action taken, any order or Notification issued or any proceeding initiated under the Ordinance, so repealed, shall be deemed to have taken, issued or initiated under the corresponding provision of this Act.

(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura.

HIGH COURT OF TRIPURA
AGARTALA

No. F.6(33)-HC/2020-22/20134

Dated, Agartala, the 12th August, 2022

NOTIFICATION

Subject: Introduction of online payment of Court Fees, fine and penalty through e-Pay Portal.

The High Court of Tripura is pleased to introduce online payment of Court Fees through e-Payment in the High Court and the District Courts of Tripura as an advocate/litigant centric initiative under the aegis of the e-Committee, Supreme Court of India and the National Informatics Center. The service will be available for the High Court of Tripura, the District & Sessions Courts as well as all other Courts in the District Judiciary in the State of Tripura (*excluding Family Courts*). The ePayment of Court Fees can be made by visiting the following payment portal of the eCourts Services:

e-Pay Portal- <https://pay.ecourts.gov.in/epay/>

2. Presently, all the Court Fees are paid by way of impressed and adhesive stamps. Sometimes, there is a shortage of Court Fee Stamps and advocates/litigants find it difficult to obtain the Court Fees Stamp. This issue is being resolved by using an electronic technology to provide payment of Court Fees through electronic mode of payment. This facility will be in addition to the existing system of payment of Court Fees through Court Fees Stamp. The Court Fees (Tripura Amendment) Act, 2020 authorizes the electronic transfer of payment of Court Fees to the State Government.
3. To avail this service and for making electronic payment of Court Fees, the user must have Internet Banking Account, Debit/Credit card of respective banks, UPI as specified by the payment gateway website. The e-Courts Digital Payment User Manual is available in the official website of the High Court of Tripura in the link <https://thc.nic.in/ePay-Final-USer-manual.pdf>.

Merits of the e-Court Fees System

- No queue for obtaining Court Fees Stamps.
- No waiting period due to non availability of Courts Fees Stamp with the stamp vendor.
- Exact amount of Court Fees can be paid.
- Electronic payment gateway service is available round the clock 24x7.
- Registered user can track his transaction of e-Payment.
- No risk of Court Fees Stamp procured getting damaged/lost or of counterfeit stamps.

In addition to the facility for electronic payment of Court Fees, the e-Pay portal may also be used by any advocate/litigant to make online payment of Fine or Penalty in any existing case before the District Courts of Tripura.

Sd/-
(D.M. Jamatia)
REGISTRAR GENERAL

No. F. 6(33)-HC/2020-22/20135-222

Dated, Agartala, the 12th August, 2022

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura for kind appraisal of His Lordship;
2. Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura for kind appraisal of His Lordship;
3. Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura for kind appraisal of His Lordship;
4. Secretary to Hon'ble Mr. Justice S.G. Chattopadhyay, Judge-in-Charge, ICT including eCourts Project, High Court of Tripura for kind appraisal of His Lordship;
5. The Advocate General, Tripura, Agartala;
6. The Senior Government Advocate, High Court of Tripura, Agartala
7. The Chairman, Bar Council of Tripura, Agartala;
8. The Government Advocate, High Court of Tripura, Agartala;
9. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Assistant Solicitor General of India, Government of India, Agartala;
12. The Public Prosecutor, High Court of Tripura, Agartala;
13. The LR & Secretary, Law, Government of Tripura, Agartala;